

CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW
BENCH LUCKNOW

ORIGINAL APPLICATION NO: 358 OF 2005.

THIS THE 24TH DAY of AUGUST, 2005

HON'BLE SHRI S.P. ARYA MEMBER (A)
HON'BLE SHRI M.L.SAHNI MEMBER (J)

Hari Prakash Bajpai aged about 54 years son of Late Digambar Nath resident of House No. 294/90, Bazar Khala, Distt. Lucknow.

Applicant.

By Advocate: Shri Bajrangi Verma.

VERSUS

1. Union of India through Director, Head Quarters Office, Northern Railway, Baroda House New Delhi.
2. Divisional Manager, Northern Railway, Lucknow Division, Lucknow.
3. Deputy Chief Engineer, Northern Railway, Bridge Work Shop, Charbagh, Lucknow.
4. Office Superintendent, Northern Railway, Bridge Work Shop, Charbagh, Lucknow.

Respondents.

BY Advocate: Shri N.K. Agarwal.

ORDER (ORAL)

BY HON'BLE SHRI S.P. ARYA, MEMBER (A)

M.P. 1786/2005 for listing the case is allowed.

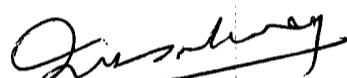
Heard Shri Bajrangi Verma counsel for applicant and Shri N.K. Agarwal counsel for respondents.

2. The applicant by this O.A. seeks for issue of directions to the respondents to transfer the amount of monthly salary to his Saving Account No. 41972 in the Bank of Baroda, Aminabad Branch Lucknow. He has made a representation in this regard. He has

approached the Hon'ble High Court in a Writ Petition which was dismissed on the ground of alternative remedy.

2. Upon hearing the counsel for the parties, we are of the considered opinion that the grievance of the applicant can duly be ameliorated evaluated by the respondents employers. A representation is already pending. The respondents may take necessary steps in accordance with rules for redressing the grievance of the applicant expeditiously.

3. With the above observations, O.A. is disposed of without any order as to costs.



(M.L. SAHNI)
MEMBER (J)



(S.P. ARYA)
MEMBER (A)

V.